

- 4) Statutory Auditors are directed to provide balance sheet groupings as well as the copy of trail balance in relation to Financial Statements audited by them.
- 5) The matter is coming up on the Board for the First Time. In that view of the matter, Registry is hereby directed to issue Notice to all the Respondents clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 6) In addition to the Notice ordered to be issued by the Court, Applicant is also directed to issue Notice to all the Respondents, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, enclosing therewith proof of service of Notice upon the Respondents, well before the adjourned date.
- 7) After receiving a copy of the present Company Petition, Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 8) Stand over to 30.07.2024, for further consideration and hearing.
- 9) Registry shall accept the Hard Copies of the present Interlocutory Application for the record Purpose.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)